

sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951.

(3) A statement (Hindi and English versions) regarding Review by the Government on the working of the Development Council for Sugar Industry for the year 1980-81. [Placed in Library. Seq No. LT-2578/81].

(4) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation, Port Blair for the year 1979-80 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT-2579/81].

(5) A copy of the Food Corporations (Amendment) Rules, 1981 (Hindi and English versions) Published in Notification No G.S.R. 312(E) in Gazette of India dated the 27th April, 1981, under sub-section(3) of section 44 of the Food Corporations Act, 1964. [Placed in Library. See No. LT-2580/81].

(Interruptions)

MR. SPEAKER: There is no other way out I cannot do anything. I am bound by the Constitution and the rules. Now Shri Narayan Datt Tiwari.

STATEMENT RE DALMIA DADRI CEMENT LTD. (ACQUISITION AND TRANSFER OF UNDERTAKINGS) ORDINANCE, 1981.

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Dalmia Dadri Cement Limited (Acquisition and Transfer of Undertakings) Ordinance, 1981, under rule 71(2) of the Rules of Procedure and

Conduct of Business in Lok Sabha. [Placed in Library. Seq No. LT-2581/81].

ANNUAL REPORT OF BETWA RIVER BOARD, JHANSI FOR 1979-80 AND A STATEMENT FOR DELAY

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z. R. ANSARI): I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of Betwa River Board, Jhansi, for the year 1979-80 under sub-section(1) of section 15 of the Betwa River Board Act, 1976.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Report. [Placed in Library. See No. LT-2582/81].

(Interruptions)

MR. SPEAKER: You can discuss them. You can throw it out if you like.

(Interruptions)

Now Shri P. Venkatasubbaiah.

PROCLAMATIONS IN RELATION TO STATES OF MANIPUR FOR REVOKING PRESIDENT'S RULE AND FOR ASSAM AND PRESIDENTIAL ORDER IN RESPECT OF PROCLAMATION (ASSAM) AND REPORT OF THE GOVERNOR OF ASSAM.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under article 356(3) of the Constitution:—

- (i) Proclamation dated the 19th June 1981 issued under clause
- (2) of article 356 of the Constitution revoking the Proclamation